

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1926  
ANSWERED ON:19.08.2013  
VIOLATIONS OF ESI ACT  
Singh Shri Ratan;Singh Dr. Sanjay

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the aims and objectives of Employees State Insurance (ESI) Act, 1948;
- (b) the number of violation of the above Act during each of the last three years and the current year;
- (c) the number of convictions that have been made during the said period;
- (d) the number of cases pending in the court under the above Act as on date along with the reasons therefor; and
- (e) the steps taken by the Government for the speedy disposal of such cases?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a): The aims and objective of Employees State Insurance (ESI) Act, 1948 is to provide certain benefits to the employees in the organised sector in case of employment injury, sickness, maternity and to make provision for certain matters in relation thereto.

(b): The number of violation of ESI Act, 1948 during last three years and current year is as under:-

2010-2011	1126
2011-2012	899
2012-2013	864
2013-2014 (upto June)	139

(c): The number of convictions made during last three years and current year is as under:-

2010-2011	486
2011-2012	282
2012-2013	732
2013-2014 (upto June)	97

(d): A total number of 15499 (upto June, 2013) cases are pending in the court under ESI Act, 1948.

(e): To ensure speedy disposal of cases, instructions have been issued to the field units from time to time for taking following measures:-

i) Advocates not having any junior should not be empanelled.

ii) ESI Advocates should not, as far as possible, seek adjournment on their own.

(iii) The Regional Directors should call on Judges atleast once in six month, to apprise him of the pendency with a request for speedy disposal.

The Regional Directors have also been advised to review pending cases on monthly basis.

Further, Employees State Insurance Corporation has come out with two AMNESTY SCHEMES, in which incentives were given to the employers for out of court settlement. Total 857 and 1544 cases were settled during the Amnesty Scheme 2008 and 2010 respectively.